

## MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Railway Passenger Fares (Repeal) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 15th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 17th March, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) 'I am directed to inform the Lok Sabha that the Industrial Employment (Standing Orders) Amendment Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 14th December, 1960, has been passed by the Rajya Sabha at its sitting held on the 18th March, 1961, with the following amendments:—

**Enacting Formula**

1. That at page 1, line 1, for the words "Eleventh Year" the words "Twelfth Year" be substituted.

**Clause 1**

2. That at page 1, line 4, for the figure "1960" the figure "1961" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

INDUSTRIAL EMPLOYMENT  
(STANDING ORDERS)  
AMENDMENT BILL

LAID ON THE TABLE AS RETURNED BY  
RAJYA SABHA WITH AMENDMENTS

**Secretary:** Sir, I lay on the Table of the House the Industrial Employment (Standing Orders) Amendment Bill, 1961 which has been returned by Rajya Sabha with amendments.

12:14 hrs.

DEMANDS FOR GRANTS\*—Contd.

MINISTRY OF HEALTH

**Mr. Speaker:** The House will now take up discussion and voting on Demands Nos. 43 to 45 and 124 relating to the Ministry of Health, for which 4 hours have been allotted. 93 cut motions have been tabled to these Demands. Hon. Members desirous of moving cut motions may hand over at the Table within 15 minutes the numbers of the selected cut motions. I shall treat them as moved if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order. The time-limit for speeches will, as usual, be 15 minutes for Members including movers of cut motions.

I do not propose reading this from time to time. These are general instructions. As soon as a demand is taken up, cut motions will be handed over. Also, 15 minutes is the time-limit for speeches generally, except in special cases where some more time may be granted. Yesterday a Socialist Member was very anxious to speak,

\*Moved with the recommendation of the President.